

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:4524

ANSWERED ON:11.08.2014

EMPOWERMENT OF COURTS TO HANDLE IT RELATED CASES

Chautala Shri Dushyant;Innocent Shri

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a): whether the Government has proposed to improve all the working of courts across the country to make them capable of dealing with all kind of Cyber related cases;
- (b): if so, the details thereof and the time by which such improvements are likely to be completed;
- (c): whether the Government has set up Model Sub-ordinate Courts at some of the selected places in the country as pilot project;
- (d): if so, the details thereof along with the further steps taken by the Government to improve the working of the courts to deal with Information Technology (IT) related cases;
- (e): whether the Government has any proposal to grant financial assistance for the Computerisation of the Official Language (Legislative) Commission in all the States including Kerala; and
- (f): if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF LAW & JUSTICE AND COMMUNICATIONS & INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

(a) to (d): In order to strengthen the capability of Courts to deal with all kinds of Cyber and Information Technology related cases, Conferences and Orientation programmes are organised by National Judicial Academy (NJA) for Judges of subordinate judiciary- During 2013-14, NJA organized a `National Conference of Judges of the District Judiciary on IPR and Cyber Laws`, four orientation programmes for Civil Judges (Junior Divisions) and four orientation programmes for Additional District Judges in which the topic Cyber Law was dealt with.

Similarly, for the Academic year 2014-15, NJA has proposed two conferences viz.

(i) National Conference of High Court Judges on Law & Technology (IPR and Cyber Laws) and

(ii) National Conference of Judges of the District Judiciary on Law & Technology (IPR and Cyber). In addition, NJA has proposed four orientation programmes for Civil Judges (Junior Divisions) and four orientation programmes for Additional District Judges in which the topic Cyber Law is included.

Separately, a sub-Group on Model Courts constituted by the Advisory Council of the National Mission for Justice Delivery and Legal Reforms has recommended pilot Model Courts under the Jurisdiction of six High Courts (Calcutta, Bombay, Gauhati, Madhya Pradesh, Madras, and Punjab & Haryana) with a view to set standards of efficiency and fairness for replication across the country.

(e) & (f): No, Madam. There is no such scheme to provide financial assistance for computerisation of Official Language Commission of the State Governments.